

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 237/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 24th May, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to transmission Licence to Rajasthan IV 4A Power Transmission Limited.

And

In the matter of

**Rajasthan IV 4A Power Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.**

Address for correspondence:

ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

...Petitioner

Vs

1. **Central Transmission Utility of India Limited,**
Saudamini, Plot No.2, Sector -29,
Gurgaon-122001.

2. **REC Power Development and Consultancy Limited,**
REC Corporate Head Quarter,
D Block, Plot No. I – 4,
Sec-29, Gurugram-122001.

3. **NTPC Renewable Energy Limited,**
Netra Building, E-3, Ecotech-II, Udyog Vihar, Greater Noida,
Uttar Pradesh – 201306

4. **Gamma Renewables India Project One Private Limited,**

Order in Petition No. 237/TL/2025

208, Tower B, Pioneer Urban Square, Sector 62,
Gurugram-122005, Haryana

5. **Juniper Green Energy Private Limited,**
Plot No. 18, 1st Floor, Institutional Area,
Sector - 32, Gurgaon- 122001, Haryana

6. **Auxo Sunlight Private Limited,**
Renew Sun Power Private Limited,
Commercial Block-1, Zone-6, Golf Course Road,
DLF City Phase-V, Gurugram-122009, Haryana

7. **Green Infra Renewable Projects Limited,**
5th Floor, Tower C, Building No. 8, DLF
Cybercity, Gurugram -122 002, Haryana

8. **Hinduja Renewables Energy Private Limited,**
Unit No. 1, Ground Floor, Boston House, Suren Road,
Off Andheri-Kurla Road, Andheri East,
Mumbai-400093, Maharashtra

9. **EG Mega Urja Pvt. Ltd.**
Enfinity Global Surya Kiran Private Limited,
D.No.8-2-610/68/1,2,3, Accord Blu, 5th Floor,
Road.No.10, Banjara Hills, Hyderabad, Telangana

10. **Anboto Solar Private Limited,**
Level 1, Southern Park Building, D-2 District Center Saket,
New Delhi- 110017

11. **Purvah Green Power Private Limited,**
2A Lord Sinha Road First Floor, Middleton
Row Kolkata -700071, West Bengal

12. **Green Infra Wind Energy Private Limited,**
Building 7A, Level 5, DLF Cyber City,
Gurugram- 122002, Haryana

13. **Banyan Energy Private Limited,**
Plot Nos. 51 & 52, M-Powered Building Phase-IV,
Udyog Vihar Near Atlas Chowk, Haryana

14. **Hexa Climate Solutions Private Limited,**
14th Floor, Vatika Business Park, Sohna Road,
Gurugram-122018, Haryana

15. **ACME Solar Holdings Limited,**
Plot No. 152, Sector-44, Gurugram-122002, Haryana

16. **Chandigarh Electricity Department,**
UT-Chandigarh, Div-11, Opposite, Transport Nagar,
Industrial Area Phase - I, Chandigarh
17. **BSES Rajdhani Power Limited,**
AVP (PMG), PMG Office, 2ND Floor B-Block, Nehru Place,
New Delhi-110 019
18. **BSES Yamuna Power Limited,**
Asstt. Vice President (PMG), Shakti Kiran Bldg, Second Floor,
Karkardooma New Delhi-110 032
19. **New Delhi Municipal Council,**
AAO (Commercial), 19th Floor, NDMC, Palika Kendra,
Sansad Marg, New Delhi-110 001
20. **Tata Power Delhi Distribution Ltd.,**
Power Management Group, Technology Centre,
Near PP-3 Grid Sub Station, Opp. PP Jewellers,
Netaji Shubhash Place, Pitampura, New Delhi-110034
21. **Himachal Pradesh State Electricity Board,**
PR&ALDC, HPSEB Ltd, 132 KV S/S Tutu,
Shimla-71011 Himachal Pradesh
22. **Haryana Power Purchase Centre,**
Shakti Bhawan, Energy Exchange,
Panchkula, Haryana.
23. **Power Development Department,**
Jammu Jammu SLDC Building, 1st Floor, Gladni,
Power House Narwal, Jammu, J&K
24. **Punjab State Power Corporation Limited,**
Shed No. T-1A, Thermal Designs,
Patiala-147001 Punjab
25. **HVDC Dadri, POWERGRID,**
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016
26. **HVDC Rihand, POWERGRID,**
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016
27. **Ajmer Vidyut Vitran Nigam Limited,**
The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building, Calgiri Road Malviya Nagar,

Jaipur-302017 (Rajasthan)

28. **Jodhpur Vidyut Vitran Nigam Limited,**
The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building, Calgiri Road Malviya Nagar,
Jaipur-302017 (Rajasthan)

29. **Jaipur Vidyut Vitran Nigam Limited,**
The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building, Calgiri Road Malviya Nagar,
Jaipur-302017 (Rajasthan)

30. **North Central Railway,**
DRM Office, Nawab Yusuf Road,
Lucknow-211011, UP

31. **Uttarakhand Power Corporation Limited,**
Urja Bhjawan, Kanwali Road, Dehradun-248001

32. **Uttar Pradesh Power Corporation Limited,**
Fund Management, Shakti Bhawan,
14 Ashok Marg, Lucknow, UP

33. **AD Hydro,**
AD Hydro Power Limited,
Bhilwara Towers, A-12,
Sector-1, Noida-201301

34. **GMR Kamalanga Energy Limited,**
25/1 SKIP House, 25/1 SKIP House, Museum Road,
Museum Road, Bangalore - 560025,
Karnataka

35. **MB Power (Madhya Pradesh) Ltd.,**
239, Okhla Industrial Estate, Phase-III,
New Delhi-110020

36. **HVDC Agra, POWERGRID,**
B-9, Qutub Institutional Area,
New Delhi

37. **HVDC Balia, POWERGRID,**
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi, 110016

38. **HVDC Bhiwadi, POWERGRID,**
POWERGRID B-9, Qutub Institutional Area,

Katwaria Sarai, New Delhi, 110016

39. **HVDC Kurukshetra, POWERGRID,**
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi, 110016

40. **Northern Indian Railway,**
Sr. DEE, TRD, Delhi Division, Delhi

41. **Noida Power Company Limited,**
Electric Sub Station Knowledge Park IV,
Greater Noida-201310

42. **Northern Railways,**
Sr. DEE/ TRD, DRM Office, Hazratgan,
Lucknow-226001

43. **Rajasthan IVA Power Transmission Limited,**
T-15A, Third Floor, Salcon Rasvilas, Saket,
New Delhi-110017,

44. **POWERGRID Barmer I Transmission Limited,**
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110 016

45. **POWERGRID Beawar Dausa Transmission Limited,**
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110 016

46. **UPPTCL,**
5th Floor Shakti Bhawan, 14 Ashok Marg,
Lucknow-226001, Uttar Pradesh

....Respondents

Parties present:

Shri Rohit Jain, RIVPTL
Shri Shashank Singh, RECPDCL
Shri Ranjeet S. Rajput, CTUIL

ORDER

The Petitioner, Rajasthan IV 4A Power Transmission Limited (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory

Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the “Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-4: 3.5 GW): Part A” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

S. No	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on the Scheduled COD of the Element of the Project	Element(s) that are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Augmentation with 765/400 kV, 2x1500 MVA Transformer (4 th and 5 th) at Barmer-I PS • 765/400 kV 1500 MVA ICTs- 2 Nos. • 765 kV ICT bays-2 Nos. • 400 kV ICT bays- 2 Nos.	24 months from date of SPV transfer	100%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each other.
2.	Augmentation of 5x500 MVA (5 th to 9 th), 400/ 220 kV ICTs at Barmer-I PS • 400/220 kV 500 MVA ICTs- 5 Nos. • 400 kV ICT bays-5 Nos. • 220 kV ICT bays- 5 Nos.			
3.	220 kV line bays (6 Nos.) for RE connectivity at Barmer-I PS • 220 kV line bays- 6 Nos			
4.	400 kV Sectionalizer bay (1 set), 220 kV Sectionalizer bay (1 set) along with 220 kV BC (1 Nos.) and 220 kV TBC (1 Nos.) at Barmer-I PS • 400 kV Sectionalizer bay: 1 set • 220 kV Sectionalizer bay: 1 set • 220 kV BC (1 Nos.) bay and 220 kV TBC (1 Nos.) bay			
5.	STATCOM (2x±300 MVar) along with MSC (4x125 MVar) and MSR (2x125 MVar) along with 2 Nos. 400 kV bays at Barmer-I			

	PS • STATCOM (2x±300 MVar) MSC (4x125 MVar) and MSR (2x125 MVar) • 400kV bays at Barmer-I PS – 2 Nos.			
6.	Fatehgarh-IV PS (Sec-2) – Barmer-I PS 400 kV D/C line (Quad) • 400 kV line bays at Fatehgarh-IV PS (Sec-2) – 2 Nos. • 400 kV line bays at Barmer-I PS – 2 Nos			
7.	Establishment of 765/400 kV, 2x1500 MVA S/s at suitable location near Ghiror (Distt. Mainpuri) along with 2x240 MVar (765 kV) and 2x125 MVar (420 kV) bus reactor at Ghiror S/s (UP) Ghiror S/s- AIS • 765/400 kV 1500 MVA ICTs- 2 Nos. (7x500 MVA including one spare unit) • 765 kV ICT bays-2 Nos. • 400 kV ICT bays- 2 Nos. • 765kV line bays: 8 Nos. (for LILO of Aligarh (PG)-Orai (PG) D/c, LILO of Agra (PG) – Fatehpur (PG) S/C and 765 kV interconnection with Dausa S/s) • 400 kV line bays: 2 Nos. (for 400 kV interconnection with Firozabad (UPPTCL) S/s) • 240 MVar Bus Reactor-2 Nos. (7x80 MVar, including one spare unit) • 765 kV Bus reactor bays-2 Nos. • 125 MVar Bus Reactor-2 Nos. • 400 kV Bus reactor bays- 2 Nos. 110 MVar spare reactor unit (single phase)-1 No. Future provisions at Ghiror S/s: Space for • 765/400 kV ICTs along with bays- 4 • 765 kV line bays along with switchable line reactors – 6 • 765kV Bus Reactor along with bay: 1 No.			

	• 400 kV line bays along with switchable line reactor –6 • 400 kV Bus Reactor along with bays: 1 No. • 400kV Sectionalizer bay: 1 set • 400/220 kV ICT along with bays -4 Nos. • 220 kV line bays for drawl -6 Nos. • 220 kV Sectionalizer bay: 1 set • 220 kV BC (2 Nos.) bays and 220 kV TBC (2 Nos.) bays • STATCOM (2x±300 MVar, 4x125 MVar MSC, 2x125 MVar MSR) along with 400 kV bays (2 Nos.)			
8.	Dausa - Ghiror 765 kV D/C line along with 330 MVar switchable line reactor at Ghiror end and 240 MVar switchable line reactor at Dausa end for each circuit of Dausa - Ghiror 765 kV D/C line • 765 kV, 240 MVar switchable line reactors at Dausa S/s end– 2 Nos. • 765 kV, 330 MVar switchable line reactors at Ghiror S/s S/s end– 2 Nos. • Switching equipment for 765 kV, 240 MVar switchable line reactors at Dausa S/s end – 2 Nos. • Switching equipment for 765 kV, 330 MVar switchable line reactors at Ghiror S/s end – 2 Nos.			
9.	LILO of both circuit of 765 kV Aligarh (PG) -Orai (PG) D/C line at Ghiror S/s along with 240 MVar switchable line reactor for each circuit at Ghiror S/s end of 765 kV Ghiror -Orai (PG) D/C line • 765 kV, 240 MVar switchable line reactors at Ghiror S/s end– 2 Nos. • Switching equipment for 765 kV, 240 MVar switchable line reactors at Ghiror S/s end – 2 Nos.			
10.	LILO of one circuit of 765 kV Agra (PG) – Fatehpur (PG)			

	2xS/C line at Ghiror along with 240 MVAR switchable line reactor at Ghiror end of 765 kV Ghiror -Fatehpur (PG) line • 765 kV, 240 MVAR switchable line reactors at Ghiror S/s end– 1 No. • Switching equipment for 765 kV, 240 MVAR switchable line reactor at Ghiror S/s end – 1 No.			
11.	400 kV Ghiror-Firozabad (UPPTCL) D/C line (Quad)			
12.	2 Nos. 765 kV line bays at Dausa S/s			
13.	2 Nos. 400 kV line bays at Firozabad (UPPTCL) S/s			

Note:

- Developer of Fatehgarh-IV PS (Sec-2) and Barmer-I PS shall provide space for 2 Nos. of 400 kV line bays each at Fatehgarh-IV PS (Sec-2) and Barmer-I PS
- Developer of Barmer-I PS shall provide space for 765/ 400 kV ICTs (2x1500 MVA), 400/ 220 kV ICTs (5x500 MVA), 220 kV line bays (6 Nos.), 400 kV Sectionalizer bay (1 set), 220 kV Sectionalizer bay (1 set), 220 kV BC (1 Nos.), 220 kV TBC (1 Nos.), STATCOM and associated 2 Nos. of 400 kV bays at Barmer-I PS
- UPPTCL shall provide space for 2 Nos. of 400 kV line bays at Firozabad S/s
- POWERGRID shall provide space for 2 Nos. of 765 kV line bays at Dausa S/s along with space for 2 Nos. of 240 MVAR switchable line reactors.

2. The Petitioner has made the following prayers:

“(a) Grant Transmission Licence to the Applicant;

(b)Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-4: 3.5 GW): Part A” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC;

(c)Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”

Hearing dated 18.3.2025 and 30.4.2025

3. During the course of the hearing on 18.3.2025, the representative of the Petitioner submitted that the Petitioner has complied with the requirements, including publication of notice(s) under the provisions of the Transmission Licence Regulations. The representative of the Respondent, CTUIL, submitted that CTUIL

has filed its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

4. Vide Record of Proceedings dated 18.3.2025, CTUIL was directed to file the details of the Inter-Connecting Upstream and Downstream Transmission System, along with the details of the connectivity/GNA granted and/ or applications received at Barmer-I PS and Ghiror S/s- AIS, as per the prescribed format.

5. CTUIL, in compliance with the RoP dated 18.3.2025, vide affidavit dated 2.4.2025, has submitted the information called for as under:

a) Details of the Inter-Connecting Upstream and Downstream Transmission System are given below:

Sr. No.	Particulars	Details of Transmission System	STU/ISTS	Implementing Agency	Implementation Mode (RTM/TBCB)	Commissioning Schedule/Status
1	Upstream Transmission System	Fatehgarh-IV PS (Sec-II)	ISTS	Rajasthan IV A Power Transmission Ltd. (Subsidiary of Apraava Energy Private Limited)	TBCB	Under Construction with SCoD as 22.08.2026
		Barmer-I	ISTS	Barmer I Transmission Ltd. (Subsidiary of POWERGRID)	TBCB	Under Construction with SCoD as 07.11.2026
		Dausa	ISTS	Beawar Dausa Transmission Ltd. (Subsidiary of POWERGRID)	TBCB	Under Construction with expected commissioning as 31.05.2026
2	Downstream Transmission System	Aligarh (PG) -Orai (PG) 765 kV D/c line	ISTS	Existing	Existing	Existing
		Agra (PG) – Fatehpur (PG) 765kV 2xS/c line	ISTS	Existing	Existing	Existing
		Firozabad S/s	STU	Existing	Existing	Existing

b) With regard to the details of connectivity/ GNA granted and/ or applications received at *Barmer-I PS and Ghiror S/s- AIS*, along with relevant documents, out of 4000 MW connectivity granted at Barmer-I PS, 2400 MW

connectivity is associated with Rajasthan REZ Ph -IV Part-4. There are no Connectivity/GNA applications at Ghiror S/s AIS. Further, out of 4980 MW connectivity granted at Fatehgarh-IV PS (Sec-II), 1250 MW connectivity is associated with Rajasthan REZ Ph -IV Part-4.

c) Details of connectivity granted at Barmer-I PS and Fatehgarh-IV PS (Sec-II) which is associated with Rajasthan REZ Ph -IV Part-4, are as under:

Sr. No.	Applicant Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distribution Licensee etc.)	Pooling Station	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connectivity/ GNA	Conn BGs Furnished in Rs
1	NTPC Renewable Energy Ltd.	2200000348	Generator	Fatehgarh-IV (Sec-II)	900	01-Sep-26 (Interim)	Conn BG-1: 50 lakhs Conn BG-2: 6Cr Conn BG-3: 18Cr
2	Gamma Renewables India Project One Private Limited	2200000355	Generator	Fatehgarh-IV (Sec-II)	300	01-Sep-26 (Interim)	Conn BG-1: 50 Lakhs Conn BG-2: 3Cr Conn BG-3: 6 Cr
3	Juniper Green Energy Pvt. Ltd.	2200000485	Generator	Fatehgarh-IV (Sec-II)	50	31-Dec-27 (Interim)	Conn BG-1: 50 Lakhs Conn BG-3: 1 Cr
4	ReNew Sun Power Private Limited	2200000316	Generator	Barmer-I	300	30-Dec-26	Conn BG-1: 50Lakhs Conn BG-2: 3Cr Conn BG-3: 6Cr
5	Auxo Sunlight Private Limited	2200000312	Generator	Barmer-I	300	30-Sep-26 (Interim)	Conn BG-1: 50Lakhs Conn BG-2: 3Cr Conn BG-3: 6Cr
6	Juniper Green Energy Private Limited	2200000305	Generator	Barmer-I	300	31-Mar-27 (Interim)	Conn BG-1: 50Lakhs Conn BG-2: 3Cr Conn BG-3: 6Cr
7	Green Infra Renewable Projects Limited	2200000410	Generator	Barmer-I	600	01-Jun-27	Conn BG-1: 50Lakhs Conn BG-2: 6Cr Conn BG-3: 12Cr
8	Hinduja Renewables Energy Private Limited	2200000425	Generator	Barmer-I	250	30-Dec-26	Conn BG-1: 50 Lakhs Conn BG-2: 3Cr Conn BG-3: 5Cr
9	EG Mega Urja Pvt. Ltd. (earlier Andhra Pradesh Resco Rooftop Solar Pvt. Ltd.)	2200000412	Generator	Barmer-I	300	30-Dec-26	Conn BG-1: 50Lakhs Conn BG-3: 6Cr
10	Enfinity Global Surya Kiran Private Limited	2200000411	Generator	Barmer-I	300	30-Dec-26	Conn BG-1: 50Lakhs Conn BG-3: 6Cr
11	Anboto Solar Private Limited	2200000492	Generator	Barmer-I	50	30-Nov-26 (Interim)	Conn BG-1: 50Lakhs Conn BG-3: 1Cr

Sr. No.	Applicant Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distribution Licensee etc.)	Pooling Station	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connectivity/ GNA	Conn BGs Furnished in Rs

6. Vide Record of Proceedings for the hearing 30.4.2025, the parties were directed to file their respective replies and rejoinder. However, no reply has been filed by the Respondents despite notice.

7. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, REC Power Development and Consultancy Limited (hereinafter referred to as “RECPDCL”) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. 2178 [F. No. 15/3/2018-Trans-Part(4)] dated 14.6.2024 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as the Transmission Service Provider (TSP) to establish the “Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-4: 3.5 GW): Part A” on a Build, Own, Operate and Transfer basis.

8. RECPDCL, in its capacity as the BPC, initiated the bid process on 31.7.2024 and completed the same on 30.12.2024 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 5,979.29 million in order to provide the transmission services to the beneficiaries of the transmission system.

9. The RfP was issued on 31.7.2024. At the RfP (Technical and Financial) stage, 3 bidders, namely, (i) Power Grid Corporation of India Limited; (ii) Sterlite Grid 32 Limited, and (iii) Adani Energy Solutions Limited submitted their offers. The RfP (Technical bids of the bidders were opened by the Bid Opening Committee in the Central Electricity Authority on 7.11.2024 in the presence of a representative of the bidders. The Lowest Initial Price Offer discovered (Best Deal) at the MSTC portal was Rs. 7,684.20 million. The details of the quoted transmission charges by the bidders are given below:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of India Limited	7,684.20	L1
2.	Adani Energy Solutions Limited	8,282.00	L2
3.	Sterlite Grid 32 Limited	8,590.00	L3

10. As per Clause 2.5 of the RfP document, initial offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the e-reverse auction stage and submitting their final offer.

11. The e-reverse auction of the bidders was carried out at the MSTC portal on 8.11.2024. The following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Transmission charges from the Initial Offer (in Rs. Million)	Transmission charges from the Final Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of	7,684.20	5979.29	L1

	India Limited			
2.	Sterlite Grid 32 Limited	8,590.00	5994.28	L2
3.	Adani Energy Solutions Limited	8,282.00	7199.90	L3

12. As per the Bid Evaluation Report dated 20.11.2024, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 5,979.29 million. BEC, vide its certificate dated 20.11.2024, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

13. Consequent to its selection as the lowest bidder, a Letter of Intent (LoI) was issued to Power Grid Corporation of India Limited by the BPC on 25.11.2024, which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide the Contract Performance Guarantee in favour of the Central Transmission Utility of India Limited (CTUIL);
- (b) Execute the Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, 100% share equity share Rajasthan IV 4A Power Transmission Limited from RECPDCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for the adoption of transmission charges, as required under Section 63 of the Act; and

(e) Apply to this Commission for the grant of a transmission licence;

14. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of the Nodal Agency, i.e., CTUIL, for 141 crores on 30.12.2024 and has acquired a hundred percent equity holding in Rajasthan IV 4A Power Transmission Limited on 30.12.2024. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 30.12.2024.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

16. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified the

Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Act, or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10(1) of the Transmission Licence Regulations provided that in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer, Rajasthan IV 4A Power Transmission Limited, has been certified to have been made in accordance with the Guidelines for competitive bidding.

17. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for granting of a transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of

Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause(12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

18. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that

Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL, and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Rajasthan IV 4A Power Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form-I and paid the fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 5,979.29 million. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

20. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Hindi. The Petitioner has also published the notice digitally in the Times of India, Indian Express, Rashtrdoot, and Aaj on 9.1.2025. In response, no objection has been received from the general public to the notices.

21. The Petitioner has served a copy of the application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 14.1.2025, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 14.1.2025 are extracted as under:

“This is with reference to Petition having diary no. 14/25 filed by M/s Rajasthan IV A Power Transmission Limited before Hon'ble Commission for grant of Transmission License to facilitate implementation of “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-4:3.5 GW): Part A”. In this regard, following is submitted:

- Renewable Energy Zones (REZs) were identified by MNRE/SECI with a total capacity of 181.5 GW for likely benefits by the year 2030 in eight states. This includes 75 GW REZ potential in Rajasthan comprising of 15 GW Wind and 60 GW Solar with 25 GW RE potential (Solar 16GW, Wind 9GW) in Fatehgarh-Barmer Complex. Accordingly, subject transmission scheme (REZ Ph-IV Part-4) for evacuation of 3.5GW RE potential from Fatehgarh-Barmer Complex is evolved as part of comprehensive transmission scheme for evacuation of 75 GW RE potential (45GW evacuation capacity) from Rajasthan. The above transmission scheme was agreed in the 27th CMETS-NR meeting held on 10.1.2024 and 28th CMETS-NR meeting held on 27.03.24. Relevant extracts of the minutes of 27th and 28th CMETS-NR meetings are enclosed at Annexure-I. The detailed scope of the subject scheme is attached at Annexure-II.*
- Subsequently, scheme was also agreed in 71st NRPC meeting held on 29.1.2024 and 49th TCC/ 72nd NRPC meeting held on 29.3.2024 and 30.3.2024. The transmission System was further agreed in 19th National Committee on Transmission (NCT) meetings held on 29.4.2024. Extracts of minutes of 71st and 72nd NRPC meetings is attached at Annexure-III. Extracts of the minutes of 19th NCT meeting are enclosed at Annexure-IV.*
- Ministry of Power, Govt. of India vide gazette notification dated 14.6.2024 has identified M/s REC Power Development and Consultancy Ltd. (RECPDCL) as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the above referred scheme through TBCB route. Extracts of Gazette Notification are enclosed at Annexure-V.*
- The subject transmission scheme i.e. Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-4: 3.5 GW): Part-A involves 400 kV D/C interconnections of Barmer-I with Fatehgarh-IV PS (Sec-2), ICT augmentations (765/ 400 kV and 400/220 kV) and STATCOM at Barmer-I PS. The subject scheme comprises the establishment of 765/400 kV Ghiror S/s along with 765 kV D/C interconnections of Ghiror S/s with Dausa S/s. The scheme also involves LILO of both the circuits of 765 kV Aligarh (PG) -Orai (PG) D/C line and*

LILO of one circuit of 765 kV Agra (PG) — Fatehpur (PG) 2xS/C line at Ghiror S/s and 400 kV interconnection of Ghiror S/s with Firozabad (UPPTCL) S/s. Transmission scheme is to be implemented with completion schedule as 24 months from effective date i.e. 30.12.2024.

- *Implementation of this project shall facilitate onward transfer of power from RE generation proposed to be connected at Fatehgarh-IV/Barmer-I PS in Western Rajasthan. Firozabad S/s (UPPTCL), Aligarh — Orai 765kV D/c line and Agra — Fatehpur 765kV lines are existing elements. Dausa S/s, Fatehgarh-IV PS and Barmer-I PS are under construction with SCoD as 30.4.2025, 21.8.2026 and 7.11.2026 respectively.*

Keeping above in view and based on details furnished by M/s Rajasthan IV A Power Transmission Limited, CTU in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission license to M/s Rajasthan IV A Power Transmission Limited for executing the subject transmission scheme.”

22. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of the SPVs, by 5.12.2024. Though the LoI was issued on 25.11.2024, BPC, vide its letter dated 30.12.2024 in terms of Clause 2.15.2 of the RfP, extended the date up to 6.1.2025 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 141 crores on 30.12.2024 and acquired a hundred per cent equity holding in the applicant company on 30.12.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, the TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 30.12.2024.

Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 6.1.2025.

23. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **3.6.2025**.

24. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA, read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.

25. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound

engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components, and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA, including Article 16.4, Article 5.1.1, and Article 5.4 of the TSA. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

26. The Petitioner has submitted that the name of the company has been changed from “Rajasthan IV 4A Power Transmission Limited” to “POWERGRID Ghiror Transmission Limited”. The certificate dated 8.4.2025 issued by the Registrar of Companies, Manesar, IMT Manesar, Gurgaon-122050, Haryana, has been placed on record by the Petitioner. Accordingly, we have considered the submission of the Petitioner. Consequent to the issue of the certificate by the Registrar of Companies, Manesar, Gurgaon, as noted above, we direct that the name of the licensee be changed from “Rajasthan IV 4A Power Transmission Limited” to “POWERGRID Ghiror Transmission Limited” in the Commission’s records.

27. The Petition shall be listed for hearing on **5.6.2025**.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson